



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 3850/2021
M.A. No. 1014/2021
(SWP No. 13/2018)

Monday, this the 26th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Mukhtar Ahmed Bhat (37 years)
S/o Ali Mohammed Bhat, R/o Beeru Budgam
 2. Zahoor Ahmed Bhat (41 years)
S/o Bakir Ali Bhat, R/o Zadibal Sgr
- ...Applicants
(Mr. B A Bashir, Advocate)

Versus

1. State of Jammu and Kashmir
Through Commissioner/ Secretary
Industries, J&K Govt.
Civil Secretariat, Srinagar
 2. J&K Service Selection Board
Through its Secretary
Zum Zum Building, Rambagh, Srinagar
 3. Mr. Mustaq Ahmed Wani
S/o Mohd. Islami Wani
R/o Khag Beerawah, Budgam
 4. Ms. Sabiya Gul, D/o Sonaullah Paul Ganie
R/o Mazhama Beeruwah Budgam
 5. Mr. Hassan Ahmed Malik
S/o Mohd. Akbar Malik
R/o Soibugh Budgam
- ...Respondents
(Mr. Amit Gupta, Additional Advocate General for
respondent Nos. 1 & 2 - Mr. M I Qadri, Senior Advocate for
respondent Nos.3 to 5)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

Learned counsel for applicants sought permission of the Tribunal to withdraw the T.A. (SWP No.13/2018).

2. Permission is accorded and the T.A. is accordingly dismissed as withdrawn. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

July 26, 2021
/sunil/lg/daya/